GOVERNMENT OF INDIA PLANNING LOK SABHA

UNSTARRED QUESTION NO:2114 ANSWERED ON:09.03.2011 IMPLEMENTATION OF INTEGRATED ACTION PLAN Adsul Shri Anandrao Vithoba;Ponnam Shri Prabhakar;Rani Killi Krupa;Rathod Shri Ramesh

Will the Minister of PLANNING be pleased to state:

(a) whether the Integrated Action Plan (IAP) for selected tribal and backward districts in the naxal-hit areas in the country has been implemented;

(b) if so, the details thereof;

(c) whether the Planning Commission has decided to de-link the Tribal Welfare Schemes from the security aspect;

(d) if so, the reasons therefor;

(e) whether there is any difference of opinion between the Ministry of Home Affairs and the Planning Commission over the implementation of Integrated Action Plan;

(f) if so, the reason therefor; and

(g) the steps taken by the Government for successful implementation of the plan?

Answer

MINISTER OF STATE FOR PLANNING, PARLIAMENTARY AFFAIRS, SCIENCE & TECHNOLOGY AND EARTH SCIENCES (DR. ASHWANI KUMAR)

(a) & (b) : The Integrated Action Plan (IAP) for 60 Selected Tribal and Backward Districts has been approved by the Government in November, 2010 as an ACA Scheme on 100% grant basis with a block grant of Rs. 25 crore and Rs. 30 crore per district during 2010-11 and 2011-12 respectively. Under the IAP, funds are placed at the disposal of the Committee headed by the District Collector and consisting of the Superintendent of Police of the District and the District Forest Officer. The District-level Committee has the flexibility to spend the amount for development schemes according to need, as assessed by it. The schemes so selected would show results in the short term. An amount of Rs. 25 crore for 2010-11 has already been released for each of the districts. The works under the IAP are at various stages of implementation.

(c) to (f) : A holistic view is taken with focus on both security related aspects and on development schemes. However, Planning Commission deals with the development related aspects and Ministry of Home Affairs with the security related aspects. There is no difference of opinion between the Planning Commission and the Ministry of Home Affairs with regard to the implementation of the IAP.

(g): The implementation of the Integrated Action Plan (IAP) is regularly monitored/reviewed. The Development Commissioner / equivalent officer in charge of development in the State is responsible for scrutiny of expenditure and monitoring of the IAP. Further, the IAP is monitored/reviewed at the macro level by the Planning Commission through regular video conferences/meetings with the States/Districts so that immediate remedial measures are taken at the ground level.